

**HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
DEPARTMENT OF HEAVY INDUSTRY**

**LOK SABHA
UNSTARRED QUESTION NO. 444
TO BE ANSWERED ON 25.06.2019**

Safety Standards for Vehicles

444. SHRI A. RAJA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether it is a fact that most of the automobiles/vehicles being used in the country are not as per the standards with regard to safety;
- (b) if so, the details thereof and the corrective steps taken thereon;
- (c) whether the Government has fixed any responsibility in this regard; and
- (d) if so, the details thereof?

ANSWER

**THE MINISTER OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES
(SHRI ARVIND GANPAT SAWANT)**

(a): to (d): Ministry of Road Transport and Highways have informed that the Government has introduced several safety standards for new vehicles vide notification no. S.O. 1139 (E) dated 28.04.2015 and S. O. 2412 (E) dated 03.09.2015.

The Government has formulated various safety standards which are contained in the Automotive Industry Standards (AIS) under the Central Motor Vehicle Rules, 1989 (CMVR). There is provision under rule 126 of Central Motor Vehicle Rules, 1989 that every manufacturer of motor vehicles other than trailers and semi-trailers requires to submit the prototype of the vehicle to be manufactured by him for test by any of the agencies specified therein for granting a certificate to the compliance of provisions of Central Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989.

Rule 126 A of CMVR, 1989 further mandates the recognized test agencies, to also conduct test on vehicles drawn from the production line of the manufacturer to verify whether these vehicles conform to the provisions of Rules under Section 110 of the Motor Vehicle Act, 1988.

Enforcement of provisions of CMV Act and CMV Rules come under the purview of the State Governments/Union Territories.
